

June 1965 and re-nominated in December 1967 is enclosed. These members have been re-appointed on the basis of their standing in the field of social work.

There is no Board at Mangalore.

Statement

1. Smt. B. K. Saraswathamma	Mysore Govt. nominee.
2. Smt. P.R. Jayalakshamma	-do-
3. Smt. Damayanthi Boregowda	-do-
4. Smt. Allum Sumangalamma	-do-
5. Smt. Ponnu Muddammaiah	-do-
6. Smt. Eva Vaz	Central Social Welfare Board.
7. Smt. Gangamma Basappa	-do-
8. Smt. Jayalakshmi Jogi Siddiah	-do-
9. Smt. Annapurna Bai Ragate	-do-
10. Smt. Asha Bai V. Potdar	-do-
11. Smt. Octavia Albuquerque	-do-

PRICE OF CEMENT PROPOSED BY A.C.C. AFTER DECONTROL

*780. SHRI K. RAMANI:
SHRI A. K. GOPALAN :
SHRI VISWANATHA MENON:
SHRI P. RAMAMURTI:
SHRI P. GOPALAN:

Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether the Associated Cement Co. has indicated to Government their proposed price pattern after decontrol for supplies to public as well as to Government;

(b) whether Government have examined the same; and

(c) whether Government are aware that the Associated Cement Co. will make an additional profit at the cost of consumer of about Rs. 1.75 crores per annum as savings in the provision for rebate for Government supplies, contingencies, freight

and export subsidy on the basis of their present freight incidence and export losses ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED): (a) Yes, sir.

(b) and (c). The matter is under examination.

छावनी अधिनियम 1924 में संशोधन

*781. श्री शारदानन्द :
श्री अटल बिहारी वाजपेयी :
श्री रामगोपाल शालबाले :
श्री यज्ञवल्क शर्मा :
श्री बृज भूषण लाल :

क्या प्रतिरक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) परिवर्तित परिस्थितियों के परिणाम-स्वरूप छावनी अधिनियम, 1924 में संशोधन करने की आवश्यकता कब से महसूस की जा रही है;

(ख) विचाराधीन संशोधनों का व्यौरा क्या है; और

(ग) संशोधन विधेयक के संसद् में कब तक पुरःस्थापित किये जाने की संभावना है ?

प्रति रक्षा मंत्रालय में राज्य मंत्री (श्री ल० ना० मिश्र) : (क) एक निरन्तर प्रक्रिया होने के कारण यह ठान-ठीक बताना संभव नहीं कि कितनी अवधि से छावनी अधिनियम में संशोधन करने की आवश्यकता अनुभव की जा रही है ।

(ख) अन्य बातों सहित छावनी अधिनियम 1924 के विचाराधीन संशोधनों में शामिल हैं :—

(1) राज्य की नाविक निर्देशक सिद्धान्तों के अनुसार निशुल्क तथा अनिवार्य प्राथमिक शिक्षा का पुरःस्थापन ।

- (2) छावनी बोर्डों के सदस्यों की कार्या-
वधि को 3 वर्ष से बढ़ा कर 5 वर्ष
करना ।
- (3) छावनियों के लोकतन्त्रीकरण के
संबंध में पहले जारी किए गए
आदेशों को सांविधिक स्वरूप
प्रदान करना ।
- (4) सैनिक स्थानों के तौर पर छावनियों
के स्वरूप के अनुरूप छावनी
प्रशासन को अधिक लोकतंत्रीकरण,
- (5) अधिनियम के कई उपबंधों में
दृष्टियों को दूर करना ।
- (6) अधिनियम के प्रयोग में सामने
आने वाली कठिनाईयों को दूर
करना ।

(ग) यथाशक्य विधेयक को संसद् में
शीघ्र पुरःस्थापित किया जाएगा ।

ISSUE OF IMPORT LICENCES

*782. SHRI R. R. SINGH DEO:
SHRI K. M. Koushik:
SHRI PILOO MODY:
SHRI N. SHIVAPPA :

Will the Minister of FOREIGN TRADE
be pleased to state :

(a) whether Government have recently
ordered the stoppage of issue of import
licences to a large number of industrial
and commercial concerns due to their non-
payment to certain East-European firms
of the amount due resulting from devalua-
tion;

(b) if so, the names of such parties;

(c) whether while stopping issue of import
licences, the period of such stoppage has
not been notified to the parties concerned
as required by the Import Control Regula-
tions;

(d) whether Government took into
consideration and discussed with the parties
concerned the objections and the submissions
made by them; and

(e) whether Government took into con-
sideration the consequences whereby in-
dustry and trade would have to suspend

activities thereby throwing thousands of
workers out of employment ?

THE DEPUTY MINISTER IN THE
MINISTRY OF FOREIGN TRADE
(SHRI RAM SEWAK): (a) and (b). Yes,
Sir, at present in the case of few firms
such action has been taken. However,
it will not be in public interest to disclose
their names at this stage.

(c) and (d). No, Sir. Show cause notices
under the Import Control Regulations have
been issued to the parties and their replies
are taken into consideration in deciding
the future course of action.

(e) In cases where such action was neces-
sary, import licences have been issued to
meet the urgent requirements of the firms
concerned.

अखबारी कागज का आयात

*783. श्री भारत सिंह चौहान :

श्री श्रीचन्द्र गोयल :

श्री हुकमचन्द्र कछवाय :

क्या बहिरीक व्यापार मंत्री यह बनाने की
कृपा करेंगे कि :

(क) वर्ष 1968-69 में अखबारी कागज
का कितनी मात्रा में आयात किया गया था;
और

(ख) उपरोक्त अखबारी कागज कितने
समाचारपत्र संस्थानों को दिया गया था ?

बहिरीक व्यापार मंत्रालय में उपमंत्रि (श्री
राम सेवक) : (क) 1,14,458 मे० टन ।

(ख) आयात के आंकड़े आयातव-वार
नहीं रखे जाते ।

LAND UNDER POSSESSION OF MINISTRY OF DEFENCE IN BASTI DISTRICT

*784. SHRI NARAYAN SWAROOP
SHARMA: Will the Minister of DEFENCE
be pleased to state :

(a) the area of land possessed by his
Ministry in Basti District ;

(b) the sites where such land is located;

(c) whether any of this land is leased out;
and